

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No.1389 of 2018**

National Insurance Company Limited

..... Appellants

V/s

Manoj Kumar and others

..... Respondents

**5. Manjit Kaur wife of Gurmukh Singh,  
Resident of H.No. 70, Sector 15,  
Aman City, Kharar, Tehsil Kharar  
Distt. SAS Nagar Mohali  
(Owner of Car No. CH-03-U-3274)**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **14.08.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
12<sup>th</sup> February 2019.

*neer*  
*12/2/19*  
Superintendent (Judl.),  
For Registrar (Judicial)

*RA*  
*14/2/19*

